Lottery Racket in Delhi

302. SHRI MOHINDER SINGH LATHER:

SHRI SATYA PRAKASH MALAVIYA ;

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government's attention has been drawn to the report which appeared in the Nav Bharat Times dated 17th March, 1993 regarding open looting of public in Delhi as well as throughout the country by forged Lottery business;
- (b) if so, what is the reaction of Government thereto;
- (c) whether it is a fact that anti-social elements are indulging in this business;
- (d) if so, whether Government propose to take any action against the persons involved in this racket; and
- (e) whether there is any proposal under Government's consideration to completely close down this business to save the common man from this exploitation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

- (b) to (d) The State Governments run their lotteries as per their own Act, Rules and Regulations. They are competent to take action against persons indulging in malpractices in running the lotteries.
 - (e) There is no proposal to ban the lotteries.

Conversion of Funds under Foreign Contribution Regulation Act

- 303. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) what is the amount of fund converted and collected under Foreign Contribution Reflation Act (FCRA) 1961 during

the last four years, separately for each year;

- (b) what is the criteria on the basis of which this contribution is being distributed to different Organisations/Charity Institutions;
- (c) what are the names and addresses of such Institutions to which this fund was distributed during the last four years; and
- (d) how many of these institutions are being run by non-religious organisations and how many of them are being run by religious organisations?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) Foreign Contribution (Regulation) Act partains to the year 1976 and not to the year 1961. Association having a definite Cultural, Economic, Educational, Religious or Social Programmes can receive foreign contribution provided it gets registered itself under the F.C.(R) Act 1976 or obtains prior permission of the Central Government. The following is the receipt of Foreign Contribution as reported by associations during 1987 to 1990.

(c) and (d) The information involves around 13 thousand associations and in view of its voluminous nature it is not feasible to

Year	Foreign Contribution Amount (in crores)
1987	Rs. 516.10
1988	Rs. 685.12
1989	Rs. 760,86
19 9 0	Rs. 945.48
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furnish names, addressed and other details in respect of each and every association.

Involvement of Youth in Development Projects

304. SHRI H. HANUMANTHAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that it is the unemployed educated youth who